

Government of India  
Ministry of Overseas Indian Affairs

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1758**  
To be answered on 9<sup>th</sup> December, 2015

**Paperless Emigration**

**1758. SHRI KALIKESH N. SINGH DEO:**

Will the Minister of Overseas Indian Affairs be pleased to state:

प्रवासी भारतीय कार्य मंत्रालय

- (a) whether the Government has received complaints regarding the delay in emigration clearance, despite the installation of the e-migrate system;
- (b) if so, the details thereof including the measures adopted to address these grievances;
- (c) whether Indian Missions were requested to expedite the registration of Foreign Employers under the e-migrate system;
- (d) if so, the details thereof and the status of the request as on date;
- (e) whether some of the foreign employees have shown reluctance to register under the e-migrate system and if so, whether any remedial measures have been put in place for the same; and
- (f) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS**

**GENERAL V.K. SINGH (RETD.)**

**a) to (f): e-Migrate system was launched on 26<sup>th</sup> May, 2014 in Protector of Emigrants(POE) Delhi office and then subsequently it was launched in all POE offices in a phased manner prior to the decision to issue all emigration clearances only through e-Migrate system with effect from 25<sup>th</sup> September 2014.**

**Emigration Clearance granted during 2014 and 2015 for the period January – September, is as under:**

Month	No. of Emigration Clearance	
	2014	2015
January	69259	76479
February	62472	69144
March	80753	88187
April	79939	84158
May	83466	79812
June	80619	63977
July	75477	65017
August	27107	53197
September	67567	55138
Total in year	626659	635109

However, the registration of Foreign employers (FEs) under the e-Migrate system through the Indian Missions was taken up in phased manner starting from 1<sup>st</sup> June, 2015 as follows:

Sl. No.	Criteria of No of workers	Schedule
1	FEs recruiting more than 150	1 <sup>st</sup> June 2015
2	FEs recruiting More than 50 workers	1 <sup>st</sup> July 2015
3	FEs recruiting More than 20 workers	1 <sup>st</sup> Aug 2015
4	All FEs	1 <sup>st</sup> October 2015

The e-Migrate system aims to provide efficiency and transparency in the recruitment of Emigration Check Required (ECR) category Indian workers for overseas employment. The complaints received regarding e-Migrate are largely in the nature of initial teething troubles of an e-governance project. The stakeholders, such as Indian Missions and recruiting agents have been consulted in the matter. The remedial steps taken in this regard include simplification of processes, namely

**Foreign Employer (FE) registration process; process for direct recruitment and manual attestation required in respect of domestic sector and unskilled workers.**

**Indian Missions have been requested to expedite the registration of FEs in the e-Migrate system.**

**Registration of FEs under the e-Migrate system is essentially required for improving the efficiency and transparency of the recruitment process.**

**The remedial measures taken so far have helped in improving the registration of FEs under the e-Migrate system. The data on number of FEs registered in respect of some major countries as on 5<sup>th</sup> December, 2015 is given below:**

<b>Sl. No</b>	<b>Country</b>	<b>No. of FEs registered in the system</b>
<b>1</b>	<b>Kuwait</b>	<b>3592</b>
<b>2</b>	<b>Qatar</b>	<b>1413</b>
<b>3</b>	<b>Saudi Arabia</b>	<b>1788</b>
<b>4</b>	<b>UAE</b>	<b>9877</b>

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